

## **Draft Minutes of the Meeting dt. 25.06.2013**

### **Present :**

1. Shri Satyananda Mishra, Chief Information Commissioner
2. Shri M.L. Sharma, Information Commissioner
3. Smt. Deepak Sandhu, Information Commissioner
4. Smt. Sushma Singh, Information Commissioner
5. Shri Vijay Sharma, Information Commissioner
6. Shri Rajiv Mathur, Information Commissioner
7. Shri Basant Seth, Information Commissioner
8. The Addl. Secretary and other officers assisted the Commission.

### **Agenda-1 : Progress on 8<sup>th</sup> Annual Convention of the Commission**

The Commission was apprised of the progress made towards preparation of 8<sup>th</sup> Annual Convention of CIC. The Commission was informed that the invitation letters to the panelists have already been dispatched. The Commission directed that background paper(s) on 3 technical sessions should be prepared and printed as was done in its preceding Conventions.

JS(law) offered to author the background paper on **RTI, an anti-corruption tool**. Shri Tarun Kumar, will author the background paper on **Media & RTI** and Shri Shreyaskar will author the background paper on **RTI and inclusive Growth**. JS(Law) is preparing a compendium containing landmark decisions of the CIC & HCs and Supreme Court on RTI since last Convention.

The Commission desired that Smt. Deepak Sandhu may oversee the scheduling of the Minute-to-Minute programme for the Convention and also the seating arrangements for the guests at the venue.

The Commission further desired that some names of Information Commissioners, CIC, shall be included in the list of panelists against the technical sessions mentioned below:

RTI, an anti-corruption tool	- Shri Vijay Sharma, IC
Media & RTI	- Smt. Deepak Sandhu, IC
RTI and inclusive Growth	- Smt. Sushma Singh, IC

It was also decided that one or two former CICs of the SICs may be invited to be the panelist in the technical session.

**Agenda-2 : Draft guidelines for rejection of appeals/complaints in accordance with RTI Rules, 2012**

The Commission discussed the matter in great detail and it decided that the registry of the Commission shall strictly follow the rules while scrutinizing the appeals/complaints filed before it.

**Supplementary Agenda :**

The Commission directed the Additional Secretary to ensure that the Central Registry becomes functional from July, 2013. Additional Secretary was accordingly directed to submit the file giving details of the plan of action and its implementation. The Commission also directed that the Additional Secretary and the Joint Secretary (Admin) shall visit the Old JNU Campus office of the Commission on every alternate day for its smooth functioning.

The Commission was apprised that a notice has been received from State Common Disputes Redressal Commission, Odisha, Cuttack u/s 17 of Common Protection Act 1986 on an RTI matter. The Commission directed that a suitable writ petition may be filed in appropriate High Court in this regard.